

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1248
ANSWERED ON:30.11.2012
SEPARATE IDENTITY TO DESTITUTE CHILDREN
Singh Shri Radha Mohan;Virendra Kumar Shri

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Delhi High Court has recently directed the National Commission for Protection of Child Rights and the Registrar of Births and Deaths to identify and issue a certificate to the destitute children in coordination with other agencies in the interest of orphan and destitute children throughout the country;

(b) if so, the reaction of the Government thereto; and

(c) the time by which the Government is likely to implement the said directive?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per the information furnished by the National Commission for Protection of Child Rights (NCPCR), Hon'ble High Court of Delhi vide Order dated 18.07.2012 in the matter of Court on its own Motion Vs. Government of NCT of Delhi (Civil Writ Petition No-8889 of 2011) had expressed its concern regarding the problem arising from children being remanded to judicial custody because they were not in possession of any proof of their age. The Court observed that the age determination is an important provision in the Juvenile Justice system and this problem can be tackled once the registration of birth of children is done in each and every case.

Vide order dated 10.10.2012 in the above matter, NCPCR was directed to initiate a consultative process with the Office of Registrar General (Births and Deaths) and Child Rights Organizations and experts in order to evolve a process for registration of birth of children in Juvenile Justice System and to file its recommendations before the Court in three months time.

(b) & (c): In pursuance of the above directions of Hon'ble High Court of Delhi, the consultative process for developing a system for registration of birth of such Children has been undertaken by NCPCR and the consultative process will be completed within the time frame as directed by the Hon'ble High Court.